

IN THE NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.

CP No.08/2016  
RT No.09/2017.

M/s Wanbury Ltd.

.....Petitioner.

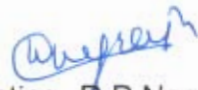
Versus.


M/s Panacea Biotech Ltd.

.....Respondent.

Present: Mr.Shailender Nagpal, Advocate for Mr.A.P.S Sandhu,  
Advocate for petitioner.  
Mr.Vikas Garg, Advocate for respondent.

Mr. Vikas Garg, Advocate filed memo of appearance for the respondent company. The respondent company has been served with notice in term of order dated 17.01.2017 passed by the Tribunal after the case was received by transfer from the High Court. The respondent's counsel seeks time to file power of attorney on behalf of the respondent company. Let the same be filed on the next date. The counsel for petitioner, however wants to file affidavit along with the documents, if any and the appropriate application, in order to show that the respondent was served before 15.12.2016, when the Companies (Transfer of Pending Proceedings) Rules, 2016 came into force. The matter is adjourned for doing the needful to 15.03.2017. The application with affidavit, if any, be filed at least three days before the date fixed with advance copy to the counsel opposite.

  
(Justice R.P.Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical).

Dated: 27.02.2017.

 Ashwani